



contd.


Put up on 31/3/1997 for
Admission Hearing.

copy of the order be given
to the parties.


(P.P. Srinivastava)
M(A)


(B.S. Hegde)
M(I)

dfc 14/2/97
Order/Judgement despatched
to Applicant/Respondent(s)
on 20/2/97

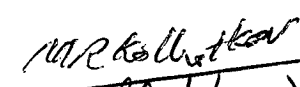

21/2/97


Dated: 31-3-97 (2)

Shr. S. P. Sarsena, Counsel
for the applicant. Shr. V. S.
Masurkar Counsel for respondent
No. 1, 2, and 21. Shr. M. Tripathi,
Counsel for respondent No 3.

Respondent No 3 is directed
to file reply.

Adjourned to 20-6-97.


(M.R. Kolhatkar)
M(P)


(B.S. Hegde)
M(I)

dfc

7) 20.06.1997.

Heard Shri S. P. Saxena for the applicant and Shri V.S. Masurkar for the respondents.

After hearing the parties, the learned counsel for the applicant submits that the applicant ~~wix~~ intends to withdraw the O.A.

The applicant is allowed to withdraw the O.A.

The O.A . is dismissed as withdrawn.

M R Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

B S Hegde
(B. S. HEGDE)
MEMBER (J).

os*

dt 20.6.97
order/Judgment despatched
to App. respondent (s)
on 25.6.

MB
25.6.